

(c) and (d) The proposal to decadre posts of CHS under Labour Welfare Organisation is currently under consideration by the Government.

Investigation conducted against Romesh Sharma

1587. SHRI JANG BAHADUR SINGH PATEL:
SHRI PRITHVIRAJ D. CHAVAN:
SHRI U.V. KRISHNAMRAJU:
SHRI AJAY CHAKRABORTY:
PROF. P.J. KUREIN:
SHRIMATI GEETA MUKHERJEE:
SHRI C. KUPPUSAMI:
SHRI ASHOK NAMDEORAO MOHOL:
DR. BIZAY SONKAR SHASTRI:
SHRI VIJAY GOEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether investigations are being conducted in the case of Romesh Sharma's links with Dawood Ibrahim, Politicians, ISI, Reliance Industries Limited, Bureaucrats and Police officials and brain behind Bombay type bomb blasts in Delhi;

(b) if so, the details and outcome thereof;

(c) the value of property and documents seized during the raids; and

(d) the steps taken by the Government to repatriate Dawood Ibrahim to India?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Romesh Sharma was arrested on 21.10.1998. This was followed by searches in the house and, during the next few days, 15 cases were registered against him. Of these, 13 cases are under investigation of Delhi Police whereas the remaining 2 cases have been transferred to the CBI for investigation. The enquiry into the nexus of Romesh Sharma with the elements of the underworld and the others, in all its ramifications, has also been entrusted to the CBI.

During the searches at Romesh Sharma's house, documents pertaining to at least 11 properties in Delhi and 5 in Bombay were found. In addition, 14 cars,

imported liquor, animal skins, 14 live cartridges of .32 bore, jewellery, gold crockery and other precious ornaments were recovered. A sum of Rs. 11.00 lakhs in cash, shares worth Rs. 1.00 crore and FDR for Rs. 23.50 lakhs were also recovered.

(d) Dawood Ibrahim Kasar is an absconding accused in Bombay bomb blast case which is pending trial in the Designated Court, Mumbai. On the request of the prosecution, the Designated Court has declared him a proclaimed offender in the case. Efforts to arrest Dawood Ibrahim include issue of a Red Corner Notice against him by the Interpol, Lyons and attachment of five properties belonging to him by the Designated Court. In addition, requests were made to Governments of U.A.E. and Pakistan for repatriation of Dawood Ibrahim and other accused who were reported to be in UAE/Pakistan. The Government of Pakistan has denied their presence in that country. However no reply has been received from the Government of UAE in this regard.

Safdarjung Hospital Waste Returns to Market

1588. PROF. AJIT KUMAR MEHTA:
SHRI RAJBANSHI MAHTO:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the attention of the Government has been drawn to a news-item captioned "Safdarjung Hospital Waste Returns to Market" appeared in the *Times of India* dated May, 22 1998;

(b) if so, whether any enquiry has been conducted by the Government in this regard;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps taken to dislodge the racket?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) Yes, Sir.